

1972. Details of pending applications are normally not disclosed. The details of all the licences/letters of intent issued, showing also the industry to which they relate are regularly published in the Weekly 'Bulletin of Industrial Licences, Import Licences and Export Licences', the weekly 'Indian Trade Journal' and the monthly 'Journal of Industry and Trade'. Copies of these publications are supplied to the Parliament Library

(b) 96 licences (12 for establishment of new undertaking) have been issued during the same period

RETIREMENT AGE FOR SC/ST EMPLOYEES

617 SHRI N H KUMBHARE Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that the maximum age limit for entering into Government service is 25 years in case of general candidates and 30 years in case of Scheduled Castes and Scheduled Tribes candidates especially for Ministerial posts,

(b) whether full pension to ministerial staff is eligible only after completion of 30 years' of qualified service, and

(c) if so, whether Government propose to raise the retirement age to 60 years in case of the staff belonging to the Scheduled Castes and Scheduled Tribes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) :

(a) The maximum age limit for appointment to a service or post under Government is prescribed in the relevant recruitment Rules. Such maximum age limit is relaxed by five years in the case of candidates belonging to Scheduled Castes and Scheduled Tribes according to the general orders issued in this regard. This five year age concession is admissible to

Scheduled Castes/Scheduled Tribes candidates also in respect of Class III Ministerial non-gazetted posts under the Government for which the maximum age limit is now 25 years for general candidates according to the Instructions issued on 13th March, 1972.

(b) Yes, Sir

(c) No, Sir.

FOREIGN SUBSIDIARIES

618. SHRI A. G KULKARNI : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether in a statement made by the Secretary of his Ministry while negotiating with the U. K. Trade Delegation observed that wholly owned foreign subsidiaries would be welcome to India; and

(b) if so, when was such a decision taken by Government and the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (PROF. SIDDHESHWAR PRASAD): (a) and (b) The Secretary made some exploratory remarks about wholly export-oriented proposals involving the shifting of labour-intensive plants and industries to India in order to elicit the views of the other side. The views of the Government are contained in the Press Communique in which no change in policy is indicated. No special concessions have been offered in regard to the setting up of wholly export-oriented industries in India, other than those concessions which have been allowed by the Government of India generally for such ventures

COMMITTEE TO REVIEW LICENSING SYSTEM

619 SHRI M K MOHTA Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state